

KUMAR VISHWAS V/S STATE OF PUNJAB AND ANOTHER

Present:- Mr. Randeep Rai, Sr. Advocate and
Mr. Chetan Mittal, Sr. Advocate with
Mr. Mayank Aggarwal, Ms. Rubina Virmani, Mr. Karan Pathak, Advocates
for the petitioner.

Mr. Puneet Bali, Sr. Advocate with
Mr. Prashant Manchanda, Advocate,
Mr. V.G. Jauhar, Sr. DAG, Punjab and
Mr. H.S. Multani, AAG, Punjab.

Mr. Vinod Ghai, Sr. Advocate with
Ms. Kanika Ahuja, Mr. Kirti Ahuja, and Mr. Edward Augustine Goerge and Ms.
Mahima Dogra, Advocates for the complainant/respondent no.2.

Notice of motion.

Notices served upon the official respondent(s) through the State's
counsel. Ms. Kanika Ahuja, Advocate accepts notice on behalf of respondent
no.2/complainant and waives service.

Mr. Vinod Ghai, Sr. Advocate assisted by Ms. Kanika Ahuja, Mr. Kirti
Ahuja, and Mr. Edward Augustine Goerge and Ms. Mahima Dogra, Advocates has put in
appearance on behalf of respondent no.2-complainant.

Arguments heard for interim order.

Order reserved.

April 27, 2022
AK

सत्यमेव जयते

(ANOOP CHITKARA)
JUDGE